

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

(6)

ORIGINAL-APPLICATION-NO. 265-OF-1997

DATE-OF-ORDER:- 10th-March, -1997

BETWEEN:

P.NAGAPRASAD SETTY

.. APPLICANT

AND

1. The Station Engineer,
Television Maintenance Centre,
Kurnool, Kurnool District,

2. The District Employment Officer,
Kurnool, Kurnool District.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.J.KANAKAIAH

COUNSEL FOR THE RESPONDENTS: Mr.V.VINOD KUMAR,CGSC for R-1
Mr.P.Naveen Rao, CGSC for R-2

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.J.Kanakaiah, learned counsel for the applicant, Shri V.Vinod Kumar, learned standing counsel for R-1 and Mr.P.Naveen Rao, learned standing counsel for R-2.

2. R-1 had made requisition to R-2 to sponsor the candidates for filling up the post of Helper under R-1. The qualification prescribed for the post is SSC,

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Intermediate and possessing Industrial Training in Electronic Trade and passed National Apprenticeship and obtained the certificate issued by the Industrial Training Institution. The applicant submits that he had registered his name with R-2 on 9.7.87 with Registration No.K1/1987/8061. Even though he states that he is possessing necessary qualification for the Helper post under R-1, his name was not sponsored by the Employment Exchange. Aggrieved by the above, he has filed this OA for a direction to R-1 to consider his name also for the post of Helper for which selection process is to be held on 8.3.97 or any subsequent date along with the candidates sponsored by the Employment Exchange.

3. The learned counsel for the applicant submits that he has to be considered in view of the judgement of the Supreme Court reported in 1996(6) SCALE 676 (The Excise Superintendent Malkapatnam, Krishna District, A.P. v. KBN Visweshwara Rao and others) wherein it is stated that whenever a vacancy is to be filled up, appropriate department or undertaking or establishment, should call for the names by publication in the newspapers having wider circulation and also display on their office notice boards or announce on radio, television and employment news-bulletins; and then consider the cases of all the candidates who have applied. The learned standing counsel for R-1 submitted that he has no objection if a direction is given to R-1 to permit the applicant to sit for the selection for the post of Helper.

4. In view of the above, R-1 is directed to permit the applicant to sit for selection for the post of Helper

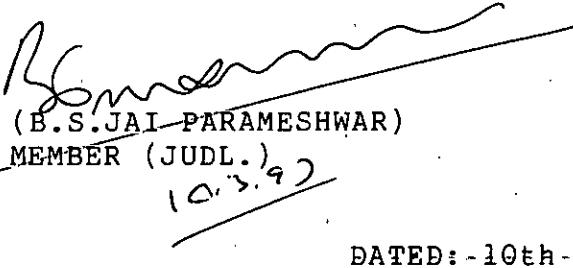
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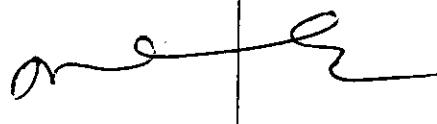
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(2)

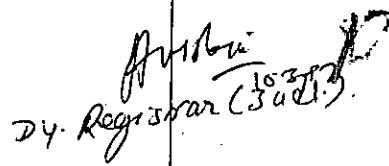
along with the other candidates sponsored by the Employment Exchange.

6. The OA is ordered accordingly at the admission stage itself. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)
10.3.97


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED:-10th-March,-1997
Dictated in the open court.


D.Y. Registrar (16/3/97)

vsn

Copy to:-

1. The Station Engineer, Television Maintenance Centre, Kurnool, Kurnool District.
2. The District Employment Officer, Kurnool, Kurnool Dist.
3. One copy to Sri. J.Kanakaiah, advocate, CAT, Hyd.
4. One copy to Sri. V.Vined Kumar, ~~XXXXXX~~, Addl. CGSC for R-1, CAT, Hyd. N
5. One copy to Sri. P. aveen Rao, SC for AP, for R-2, CAT, Hyd.
6. One copy to Deputy Registrar(A), CAT, Hyd.
7. One spare copy.

Rsm/-

E.C. Today
10/3/97.

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25/4/97

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CHECKED BY

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

ANS

THE HON'BLE SHRI B.S. JAI PARMESHWAR
M(J)

DATED:

10/3/97

ORDERS/JUDGEMENT

~~R.A.C./C.P/M.A.N.~~

0.A. NO.

26,797

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALL DIED

DISPOSED OF WITH DIRECTIONS

DISMISSED

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

NO ORDER AS TO COSTS.

II COURT

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